

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**  
**COURT NO. 1**

ITEM No.125  
C.P.(IB)/14(MP)2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Tehseen Khan

.....Applicant

**Order delivered on 27/07/2023**

**Coram:**

Mahendra Khandelwal, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant :  
For the Respondent : Ld. Adv. Mr. Amann Sharma

**ORDER**

This is the application filed under Section 95 of IBC. Since the constitutional validity of the provisions of Section 95 as regards Insolvency Resolution Process of the personal guarantor is under challenge before the Hon'ble Supreme Court, the hearing of this matter is deferred to **05.10.2023**.

Sd/-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

Neeraj/Narendra

Sd/-

**MAHENDRA KHANDELWAL**  
**MEMBER (JUDICIAL)**